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GOVERNMENT OF MANIPUR SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 22nd May, 2020

No. 2/18/2020-Leg/L: The following Ordinance promulgated by the Governor of Manipur on 22-05-2020 is hereby published in the Manipur Gazette for general information:

THE MANIPUR FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (SECOND AMENDMENT) ORDINANCE, 2020

(Manipur Ordinance No. 3 of 2020)

Promulgated by the Governor of Manipur in the Seventy-first Year of the Republic of India.

An

Ordinance

further to amend the Manipur Fiscal Responsibility and Budget Management Act, 2005 (Act No.11 of 2005) to provide amendment in fiscal targets for the year 2019-20.

WHEREAS, the Manipur Legislative Assembly is not in session and the Governor of Manipur is satisfied that circumstances exist which render it necessary for her to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Manipur is pleased to promulgate the following Ordinance:

1. (1) This Ordinance may be called the Manipur Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020.

Short title, extent and commencement.

- (2) It shall extend to the whole of the State of Manipur.
- (3) It shall be deemed to have come into force with effect from 26th February, 2020.

2. In clause (ii) of sub-section(2)of section 8 of the Manipur Fiscal Responsibility and Budget Management Act, 2005, the following proviso shall be added, namely:

Amendment of Section 8

"Provided that for the financial year 2019-20, the fiscal deficit target and annual borrowing limit for the State will be anchored to Rs. 363 (Three hundred and sixty three) crore in addition to the annual limit as stated above.".

Raj Bhavan, Imphal The 22nd May, 2020 DR. NAJMA HEPTULLA Governor of Manipur.

NUNGSHITOMBI ATHOKPAM, Secretary (Law) to the Government of Manipur.